BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

O.A.379/91

Uttam Daga Birari, Vivekanand Nagar, Manmad Taluka, Nandgaon, Nashik - 423 104.

.. Applicant

vs.

General Manager, CentralRailway, Bombay V.T.

and three others.

.. Respondents

Coram: Hon'ble Shri M.Y.Priolkar, Member(A)
Hon'ble Shri T.C.Reddy, Member(J)

Appearances:

- 1. Mr.S.R.Atre Advocate for the Applicant.
- 2. Mr.J.G.Sawant Advocate for the Respondents.

ORAL JUDGMENT:
{Per M.Y.Priolkar, Member(A)}

Date: 4-9-1991

The applicant in this case has filed the present application O.A. 379/91 against the order dtd. 10-4-1991 of the Sr.DOSM imposing kim on him the penalty of withholding the increment raising his pay from Rs.2,300/- to Rs.2375/- due on 1-6-91 for a period of three years without future effect.

2. Today when the case was called out for admission hearing the learned counsel for the applicant Mr.S.R.Atre has submitted an application from the applicant praying for permission for withdrawal of the application due to his family conditions. Mr.J.G.Sawant who appears for the respondents have no objection. This O.A. is accordingly dismissed as withdrawn at the request of the applicant. No order as to costs.

(T.C.REDDY)

Member(J)

(M.Y.PRIOLKAR)
Member(A)